

Mr. S. Mohanty
M/s B. Pol
S.R. Court J.I.I
(1)

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 112 1996

Pritilata Nanda Applicant(s)
 Versus
 Union of India & Others Respondent(s)

Sr. No.	Date	Order with Signature
	12.2 96	<p style="text-align: center;">REGISTER</p> <p style="text-align: right;">B. S. 12.2.96 Registrar</p> <p style="text-align: right;">12/12/96</p>
1	14.2.96	<p>Heard. Admitted. Notice to respondents returnable in four weeks.</p> <p>As an ad interim measure, it is directed that if ^{and when the} next appointment is offered to any physically-handicapped candidate, in pursuance of the examination conducted on 2.7.1989 (connected viva voce test on 20.8.1989) the candidates so appointed shall be clearly told that his/her appointment is subject to the outcome of this case.</p> <p>Hand over a copy of the order to the petitioner's counsel.</p> <p style="text-align: right;">8/11/96 MEMBER (ADMINISTRATIVE)</p>
2.	11.7.96	<p>Learned counsel for the applicant Shri S. Mohanty files a Memo on behalf of the petitioner for withdrawal of the case. Prayer allowed. Application is treated as withdrawn and is accordingly dismissed.</p> <p style="text-align: right;">For Admonition & Dismissal and Dr. Bench 11/7/96</p>